

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 621**

**TO BE ANSWERED ON WEDNESDAY, THE 16.09.2020**

**FEMALE JUDGES**

621. SHRI NARANBHAI KACHHADIYA:  
SHRIMATI RATHVA GITABEN VAJESINGBHAI:  
SHRI JASWANT SINGH BHABHOR:  
SHRI JOHN BARLA:  
SHRI PARBATBHAI SAVABHAI PATEL:  
SHRI PRADEEP KUMAR SINGH:  
SHRI PINAKI MISRA:  
SHRI SHANTANU THAKUR:

Will the Minister of **LAW AND JUSTICE** be pleased to state :

- (a) the details of the number of women who are currently serving as a Judge in Supreme Court, High Courts and at the District level, State/UT-wise;
- (b) the tribunal-wise number of female judges appointed in tribunals established by the Union Government;
- (c) the district-wise number of female judges appointed in Subordinate Judiciary;
- (d) whether the Government has taken any steps to increase the representation of women in the judiciary and if so, the details thereof; and
- (e) whether the Government would consider implementing reservations to increase the representation of women in the judiciary?

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS &  
INFORMATION TECHNOLOGY**

**(SHRI RAVI SHANKAR PRASAD)**

(a): As on 01.09.2020, there are 2 women Judges in Supreme Court and 78 women Judges in various High Courts. A Statement showing details of Working Strength of Judges and number of women Judges in Supreme Court and High Courts is annexed.

(b): Details of female Judges in Tribunal are not Centrally maintained as they are being administered by different Ministries/Departments of the Government.

(c): Information on female Judges in Subordinate Judiciary is also not centrally maintained as the subject matter falls within the domain of the High Courts and the State Governments

(d) and (e) : Appointment of Judges of the High Court is made under Article 217 and 224 of the Constitution of India. These Articles do not provide for reservation for any caste or class of person including women. The Government has, however, been requesting the Chief Justices of the High Courts that while sending proposals for appointment of Judges, due consideration be given to suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women.

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Annexure

Statement referred to in reply to Part (a) of Lok Sabha Unstarred Question No. 621 for 16.09.2020 regarding Female Judges.

( As on 01.09.2020)

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Sl. No.	Name of the Courts	Sanctioned Strength of Judges	Number of Female Judges working
A	Supreme Court	34	02
B	High Court		
1	Allahabad	160	06
2	Andhra Pradesh	37	04
3	Bombay	94	08
4	Calcutta	72	05
5	Chhattisgarh	22	02
6	Delhi	60	08
7	Gauhati	24	01
8	Gujarat	52	04
9	Himachal Pradesh	13	01
10	Common High Court for the UT of J&K and UT of Ladakh	17	01
11	Jharkhand	25	01
12	Karnataka	62	05
13	Kerala	47	05
14	Madhya Pradesh	53	03
15	Madras	75	09
16	Manipur	05	00
17	Meghalaya	04	00
18	Orissa	27	02
19	Patna	53	00
20	Punjab & Haryana	85	11
21	Rajasthan	50	01
22	Sikkim	03	01
23	Telangana	24	00
24	Tripura	04	00
25	Uttarakhand	11	00